

This is an application
OIS/7 of the
A.T.A.C.
1985. It is
in present
form pro-
forma to
paper book
form. It is
free from
defects.
Submitted
before the
Bench for
hearing
along with
O.A. on
21.8.02.

Objet
20.8.02
Hubal
S. 02/02

Appearance
bill filed and
affidavit filed
/eq/

21.10.02

1. / 21.8.2002. The applicant ~~is not present~~ is present in person.
It transpires that this CCPA arising out of OA 615/96 so disposed of vide order dated 26.2.2002, copy of which is filed and marked as Annexure A/1 is filed along with RA bearing No. 29/02, record of which is not placed today.
Be listed on 8.10.2002 for hearing along with the said RA.

skj /CBS/ (L.R.K. PRASAD) M(A)

BN (B.N. SINGH NEELAM) /V.C.

2/08.10.2002 : None for the applicant.

Be listed on 12.12.2002 for hearing.

skj

skj (S.Jha) M(A)

3
12.12.02

CM

None for the parties. List it on 14.1.2003
for hearing.

Shyama Dogra
(Shyama Dogra) M(J)

skj (L.R.K. Prasad) M(A)

4
14.1.03

CM

Be listed on 19.3.2003 for hearing.

skj (L.R.K. Prasad) M/A

skj (B.N. Singh Neelam) V.C.

24.3.03

Be listed on 4.4.2003 for hearing.

CM

(S. Jha) M/A

(B.N. Singh Neelam) VC

6/4.4.2003

Be listed for hearing on 28.4.2003.

M/S.

(B.N. Singh Neelam) /VC

7/28.4.2003

Be listed for hearing on 12.5.2003.

skd. (S. Dogra) /M(J)

(S. Jha) /M(A)

8/1.7.03

For want of time, be listed for hearing on 11.9.03.

9/12.09.2003 : None for the applicant.

Mr. H.P. Singh, ASC for the respondents.

None is present on behalf of the applicant, who is appearing in person. Initially, he did not present himself and subsequently, the hearing got adjourned on different dates. Shri H.P. Singh, the learned Addl. Standing Counsel appearing on behalf of the official respondents has submitted that the applicant has not been turning-up on number of occasions in the recent past. He has further submitted that initially the applicant had approached this Tribunal against his transfer. While hearing the said case the Tribunal had directed the respondents to consider his case and dispose of the representation which was so pending with them. The representation was in due course considered and disposed of. He again approached, according to him, this Tribunal with a fresh OA in which the Tribunal ordered the appellate authority to look into the appeal and pass necessary orders. In the meanwhile, the applicant was dismissed from service as a result of conclusion of some departmental proceedings. Thereafter, the applicant approached this Tribunal again

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contd.../2

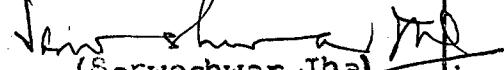
with a Misc. Application challenging the dismissal order.

The learned Addl. Standing Counsel for the official respondents has submitted that the applicant has approached this Tribunal with this contempt petition against the initial order of transfer passed 6-7 years ago with a grievance that there ~~is~~ has been a violation of the direction of this Tribunal.

On perusal of the whole matter and after hearing the learned Addl. Standing Counsel for the official respondents it appears that the contempt petition has virtually no legs to stand ~~and~~ and in the process appears to have ~~been~~ become infructuous. It also appears that the applicant who has been absenting himself on the dates of hearing has lost his interest in pursuing the matter.

Under these circumstances we are inclined to dispose of this contempt petition as infructuous. The notices issued in this case stands accordingly discharged.


(Shyama Dogra)
Member (J)


(Sarweshwar Jha)
Member (A)

skj